

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

ORDER

The following transfer and postings are hereby made in official exigency, with immediate effect:

S.No	Name of the Official	From	To
1	Sh. Ashish Bhardwaj JA EC-42763510	Reader cum Ahlmad in the Court of Sh. Anmol Nohria, JMFC-(NI Act), Digital Court, Shahdara, KKD, Delhi	JA, Admin-II, Tis Hazari Courts, Delhi
2	Ms. Archana Singh JA EC-40316493	Reader in the Court of Sh. Manoj Kumar, Spl. Judge (PC Act) CBI-17, RADC, New Delhi.	Reader cum Ahlmad in the Court of Sh. Anmol Nohria, JMFC-(NI Act), Digital Court, Shahdara, KKD, Delhi
3	Sh. Satheesh V. JA EC-42763510	JA, Admin-II, Tis Hazari Courts, Delhi	Reader in the Court of Sh. Manoj Kumar, Spl. Judge (PC Act) CBI-17, RADC, New Delhi.
4	Sh. Narayan Gaurav, JA EC-94142248	BMC Cell, (East), KKD, Delhi	Recruitment Cell, Tis Hazari Courts, Delhi
5	Sh. Prashant Chaudhary JJA EC-62656515	JJA, CTB (North- East), KKD, Delhi	BMC Cell, (East), KKD, Delhi
6	Sh. Gaurav Atree SJA EC-47347807	Branch I/C, Admin- II, SE, ND	Branch I/C, Admin-III (HQ), Tis Hazari Courts, Delhi
7	Sh. Mukesh Kumar JA EC-55754103	Reader in the Court of Sh. Ashok Kumar, POLC-2, RADC, ND.	Office Pool, SE, Saket, ND

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7/12/24

8	Sh. Gurjeet Singh JA EC-33289073	Branch I/C, Admin- III (HQ), Tis Hazari Courts, Delhi	Reader in the Court of Sh. Ashok Kumar, POLC-2, RADC, ND.
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Note :

- (i) Transferred officials shall handover the charge of all the Court records in their custody alongwith the Computer Hardware & other peripherals, if any, before relinquishing their duties at transferor stations.
- (ii) Non-compliance of the order or proceeding on leave immediately will be deemed as deliberate insubordination and disciplinary proceedings shall be initiated against the delinquent, as per rules.
- (iii) All the officials except officials mentioned at Sr. No.1, 2 & 7 are relieved immediately on receipt of this order by either mode.

(Sanjay Garg-I)

Principal District & Sessions Judge (HQs)

Tis Hazari Courts, Delhi

Dated. Delhi the 10 / OCT 2024

No. 37205-255 /P&T/Admn.II/THC/HQs/2024 ✓

Copy forwarded for information and necessary action to:

1. All the Principal District & Sessions Judge(s) concerned, Delhi/New Delhi
2. The Officer(s)/Officer In-Charge concerned.
3. The Personal Office of the undersigned.
4. The Sr. Accounts Officer / Accounts Officer, Central, THC, Delhi.
5. The DDO, Accounts Branch concerned for necessary action.
6. The Dealing Assistants, Personal File, Leave & LAYERS Seat, Central. THC, Delhi for further necessary action/up-dation as per rules.
7. The Dealing Assistants, ACR Cell (HQs), Delhi for maintaining/updating the record regarding posting details of the official concerned for the purpose of seeking ACRs.
8. The Dealing Asst., Website Committee, THC with the direction to upload the order on the 'Employees Corner' (on Website).
9. The officials concerned for immediate compliance.

Principal District & Sessions Judge (HQs)
Tis Hazari Courts. Delhi

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